

From,

**Registrar General,
High Court of Judicature at
Allahabad.**

To,

**The Director,
Judicial Training & Research Institute, U.P.,
Vineet Khand, Gomti Nagar,
Lucknow.**

No. **593** /Admin.(Services)/2026 Dated: Allahabad: October **06**, 2026.

Subject: Regarding nomination of all the Judicial Officers of State for "One Day Referral Judges' Training Programme" through online mode on 10.10.2026 (Saturday) as per MCPC SOP.

Madam,

With reference to Institute's letter no. JTRI/2026-1233 dated 05.10.2026 on the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the Judicial Officers of the State of Uttar Pradesh (**excluding** Judicial Officers posted on deputation) for participation in '**One-Day Referral Judges Training Programme**', scheduled to be held on **10.10.2026** (2nd Saturday) through **online** mode.

I am, therefore, to request you to kindly take necessary actions accordingly.

Yours sincerely,



(Rajnesh Kumar)
Registrar (J) (Services)
"For Registrar General"

No. **593** (i)/Admin.(Services)/2026 Dated: Allahabad: October **06**, 2026.

Copy forwarded to:-

1. The P.S. to **Ld. Registrar General** with the request to kindly place the aforementioned letter before Ld. Registrar General for kind perusal.
2. The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
3. **All the District & Sessions Judges/Principal Judges, Family Courts** of the state of Uttar Pradesh with the request to kindly participate in the aforementioned **One Day Referral Judges Training Programme**, scheduled to be held on **10.10.2026** (2nd Saturday) through **online** mode

You are also requested to kindly inform the officers **working under your administrative control** to attend the aforesaid Training Programme accordingly. A copy of the **curriculum** of the aforesaid training programme is **enclosed** for kind perusal.

4. The Registrar (J) (Establishment), High Court, Allahabad for kind information.

Encl.: As above.



(Dhirul Tiwari)
Assistant Registrar (Services)
"For Registrar General"

CURRICULUM FOR REFERRAL JUDGES SENSITIZATION PROGRAMME

Suggested Reading : Mediation Training Manual for Referral Judges

Duration - One day

10.00 am - 11.00 am	11.00-11.15 am	11.15 am - 01.15 pm	01.15-02.00 p.m	02.00 pm - 4.00 pm	4.00-4.15 p.m	4.15 pm - 05.30 pm
Session - I		Session - II		Session - III		Session - IV
ADR: Relevance with special reference to Section 89, Code of Civil Procedure, 1908 (INTRODUCTION)	T E A B R E A K	Mediation : 1. Definition and Concept 2. Advantages of Mediation 3. Comparison between Judicial Process, Arbitration and Mediation 4. Comparison between Mediation, Conciliation and Lok Adalat 5. Mediation : Functional Stages 6. Role of Mediators	L U N C H B R E A K	Role of Referral Judges 1. Reference to ADR 2. Stage of referral 3. Consent 4. Avoiding delay of trial 5. Cases suitable for reference 6. Motivating and preparing the lawyers and parties for mediation 7. Referral Order 8. Role after conclusion of mediation proceedings	T E A B R E A K	1. Guidelines for referral Judges and Check List INTERACTIVE SESSION
[Chapter - I]		[Chapter II to VI]		[Chapter VII]		[Chapter VIII & IX]